In the Court of Sh. Raman Kumar Sharma (HAS), Sub-Divisional Magistrate-cum-Marriage Officer, Manali, District Kullu (H.P.)

In the matter of :

1. Sh. Ajay Kumar aged 33 years s/o Sh. Hari Ram, r/o VPO Bahang, Tehsil Manali, Distt. Kullu (H.P.).

2. Yuva Vanti aged 32 years d/o Sh. Dola Ram, r/o Village Mathiyana, P.O. Vashisht, Tehsil Manali, Distt. Kullu (H.P.) at present w/o Sh. Ajay Village Shanag, PO Bahang, Tehsil Manali, Distt. Kullu (H.P.).

Versus

General Public

Subject.—An application for the registration of marriage under Special Marriage Act, 1954.

Whereas Sh. Ajay Kumar aged 33 years s/o Sh. Hari Ram, r/o VPO Bahang, Tehsil Manali, Distt. Kullu (H.P.) & Yuva Vanti aged 32 years d/o Sh. Dola Ram, r/o Village Koshla, P.O. Vashisht, Tehsil Manali, Distt. Kullu (H.P.) at present w/o Sh. Ajay Kumar VPO Bahang, Tehsil Manali, Distt. Kullu (H.P.) has presented an application on 26-09-2024 in this court for the registration of marriage under Special Marriage Act, 1954.

Hence, this proclamation is hereby issued for the information of General Public that if any person have any objection for the registration of the above marriage can appear in this court within 30 days from the publication of this notice. In case no objection is received it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Given under my hand and seal of the court on 26th day of September, 2024.

Seal.

Sd/-

Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.).

In the Court of Sh. Vikas Shukla, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Kullu, District Kullu (H.P.)

In the matter of :

1. Dinesh Sen s/o Sh. Beli Singh, r/o Village Bashing, P.O. Babeli, Tehsil & District Kullu (H.P.).

2. Aruna Sen d/o Sh. Kushal Singh, r/o Village Bashing, P.O. Babeli, presently w/o Dinesh Sen s/o Beli Singh, r/o Village Bashing, P.O. Babeli, Tehsil & District Kullu (H.P.).

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Dinesh Sen and Aruna Sen have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 19-02-1987 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 19-10-2024. The objection received after 19-10-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 20-09-2024 under my hand and seal of the court.

Seal.

VIKAS SHUKLA, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Kullu, District Kullu (H.P.).

In the Court of Executive Magistrarte Anni, Distt. Kullu, (H.P.)

Bhagwatu

Versus

General Public

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Smt. Bhagwatu d/o Sh. Jeet Ram, r/o Village Nichla Tarala, P.O. Jaon, Tehsil Anni, Distt. Kullu, (H.P.) has moved an application through District Registrar (B&D)-*cum*-Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of herself Smt. Bhagwatu d/o Sh. Jeet Ram born on 15-12-1990 has not been entered in the record of Gram Panchayat Buchhair.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering of birth event of the applicant Smt. Bhagwatu d/o Sh. Jeet Ram born on 15-12-1990, in the Panchayat record of Gram Panchayat Buchhair, he/she/they may file his/her/their objections on or before 24-10-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 23rd of September, 2024.

Seal.

..Applicant.

..Respondent.

In the Court of Executive Magistrarte Anni, Distt. Kullu (H.P.)

Prem Lata

..Applicant.

Versus

General Public

..Respondent.

Subject.—Notice under section 13(3) of Birth & Death Act, 1969.

Smt. Prem Lata d/o Sh. Hem Raj, r/o Village & P.O. Binan, Tehsil Anni, Distt. Kullu (H.P.) has moved an application through District Registrar (B&D)-*cum*-Chief Medical Officer, Kullu in the office of the undersigned accompanying with an affidavit stating that the birth registration event of herself Smt. Prem Lata d/o Sh. Hem Raj born on 31-12-1982 has not been entered in the record of Gram Panchayat Kungash.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering of birth event of the applicant Smt. Prem Lata d/o Sh. Hem Raj born on 31-12-1982, in the Panchayat record of Gram Panchayat Kungash, he/she/they may file his/her/their objections on or before 24-10-2024 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 23rd of September, 2024.

Seal.

Sd/-Executive Magistrate, Anni, Distt. Kullu (H.P.).

In the Court of Sh. Raman Kumar Sharma (HAS), Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

In the matter of :

1. Akshay Thakur s/o Sh. Anand Thakur, r/o House No. 59, Ward No. 1, Hotel Highland, Loughut Road, Manali, Teh. Manali, Distt. Kullu (H.P.) PIN-175 131.

and

2. Kunga Chhoing d/o Smt. Pema Dolma w/o Sh. Thustan Wangchuk, r/o House No. 226, Ward No. 3, Near Hotel Himgiri, P.O. & Tehsil Manali, Distt. Kullu (H.P.). *Applicants.*

Versus

General Public

Subject.—An application for the registration of marriage under Special Marriage Act 1954.

Akshay Thakur s/o Sh. Anand Thakur, r/o House No. 59, Ward No. 1, Hotel Highland, Loughut Road, Manali, Teh. Manali, Distt. Kullu (H.P.) PIN-175 131and Kunga Chhoing d/o Smt. Pema Dolma w/o Sh. Thustan Wangchuk, r/o House No. 226, Ward No. 3, Near Hotel Himgiri, P.O. & Tehsil Manali, Distt. Kullu (H.P.) have presented an application on 12-09-2024 in this court for the registration of marriage under Special Marriage Act, 1954.

Hence, this proclamation is hereby issued for the information of General Public that if any person have any objection for the registration of the above marriage can appear in this court within 30 days from the publication of this notice. In case no objection is received it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Given under my hand and seal of the court on 23rd day of September, 2024.

Seal.

Sd/-Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.).
